357 Written Answers to SQs. and USQs. date of grant of permission to set

date of grant of permission to set up the proposed medical college:

Proposed	Minimum	Total bed
Annual intake of under graduate students	Annual increase in bed strength	complement at the end of 4 years
50	50	500
100	100	700

- 9. that the applicant has the necessary managerial and financial capabilities to establish and maintain the proposed medical college and its ancillary facilities including a teaching hospital and
- 10. that the applicant provides two performance bank guarantee in favour of the Medical Council of India one for a sum of Rs. 100 lakhs (for 50 annual admissions) Rs. 150 lakhs for (100 admissions) and Rs. 200 lakhs for (150 annual admissions) for the establishment of medical college and its infrastructural facilities and the second for a sum of Rs. 350 laks (for 500 beds) Rs. 550 lakhs (for 700 beds) and Rs. 750 lakhs (for 1000 beds for the establishment of the teaching hospital and its infrastructural facilities as per schedule.

Admissions Recommended by MPs in Kendriya Vidyalayas

2888. SHRI ABANI ROY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1499 given in the Rajya Sabha on the 11th December, 1998 and state:

(a) whether there was a decision of Hon'ble High Court that all the children Whose names were recommended by MPs and approved by the Admission Approving Committee of K.V.S., before the date of filing writ petition will be admitted in Central Schools;

(b) if so, whether even then such children could not get admission and these cases were referred to Ministry of HRD; and

(c) the decision of Government in this regard and what action Government propose to take for giving admission to such children during ensuing academic Session?

MINISTER OF THE HUMAN **RESOURCE DEVELOPMENT (DR. MURLI** MANOHAR JOSHI): (a) to (c) The judgement of the Hon'ble High Court of Delhideclaring the Scheme of Special Dispensation Admissions in Kendriya Vidyalayas as violative of Article 14 of the Constitution, exempted the admissions finalised till 28.8.98, the first date of hearing of the case, from its purview. All children inb respect of whom admission orders were issued by KVS before 28.8.98 were allowed to take admission in accordance with the orders of the Court.

आंगनबाड़ी कार्यकर्ता

2889. श्री दिलीप सिंह जूदेव : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) 31 मई, 1999 को स्थिति के अनुसार आंगनबाड़ी कार्यकर्ता प्रशिक्षण केन्द्रों की राज्य-वार संख्या क्या हैं,

(ख) इन केन्द्रों में कार्य करने वाले कर्मचारियों की राज्य-वार संख्या कितनी हैं,

(ग) उनकी मजदूरी और भत्तों की दरों में संशोधन का प्रस्ताव कब से लंबित हैं और इसे स्वीकार न करने के कारण हैं ?

मानव संसाधन विकास मंत्रालय में युवा कार्य और खेल विभाग तथा महिला और बात विकास विभाग की राज्य मंत्री (कुमारी उमा भारती) : (क) और (ख) ब्यौरा विवरण-। में दिया गया हैं। (नीचे देखिए)।